



गृह मंत्रालय
MINISTRY OF
HOME AFFAIRS



National Forensic
Sciences University
Knowledge | Wisdom | Fulfilment
An Institution of National Importance
(Ministry of Home Affairs, Government of India)

Centre for Research in Criminal Justice
Maharashtra National Law University Mumbai

in collaboration with

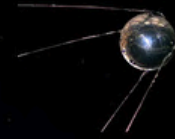
National Forensic Sciences University

An Institution of National Importance
(Ministry of Home Affairs, Government of India)

organizes

Global Conference on 'Sky Forensics'

Investigating Crimes and Catastrophes in
Air and Space




20th & 21st June 2026

About National Forensic Sciences University

The National Forensic Sciences University (NFSU), established through an Act of Parliament in 2020 and accorded the special status of an Institution of National Importance under the Ministry of Home Affairs, Government of India, is the world's first and only university dedicated exclusively to forensic, behavioural, cybersecurity, criminology, and allied sciences. With its headquarters at Gandhinagar, Gujarat, and campuses in Delhi, Goa, Tripura, Bhopal, Dharwad, Pune, Guwahati, Manipur, and an international campus in Uganda, NFSU is at the forefront of global forensic education, training, and research. The University is committed to advancing forensic applications in law, justice delivery, homeland security, and human rights. By producing highly skilled professionals, NFSU contributes to strengthening national and international justice systems with a vision to make forensic science an integral part of governance and policy.

About Maharashtra National Law University Mumbai

Maharashtra National Law University Mumbai, established under the Maharashtra National Law University Act 2014 on 20th March 2014, is one of the premier National Law Universities in India. The Act envisaged to establish National Law University in Maharashtra to impart advanced legal education and promote society oriented research in legal studies for the advancement of societal life of the people in the country. The University continues to make newer strides in the field of legal education with the dynamic vision and leadership of Hon'ble Vice-Chancellor, Prof. (Dr.) Dilip Ukey. As members of the University's governing bodies, distinguished judges, senior advocates, eminent academicians, seasoned and senior bureaucrats guide the university with their rich and valuable experience. The prime goal of the University is to disseminate advance legal knowledge and processes of law amongst the students and impart in them the skills of advocacy, legal services, law reforms and make them aware and capable to utilize these instruments for social transformation and development.



About CRCJ

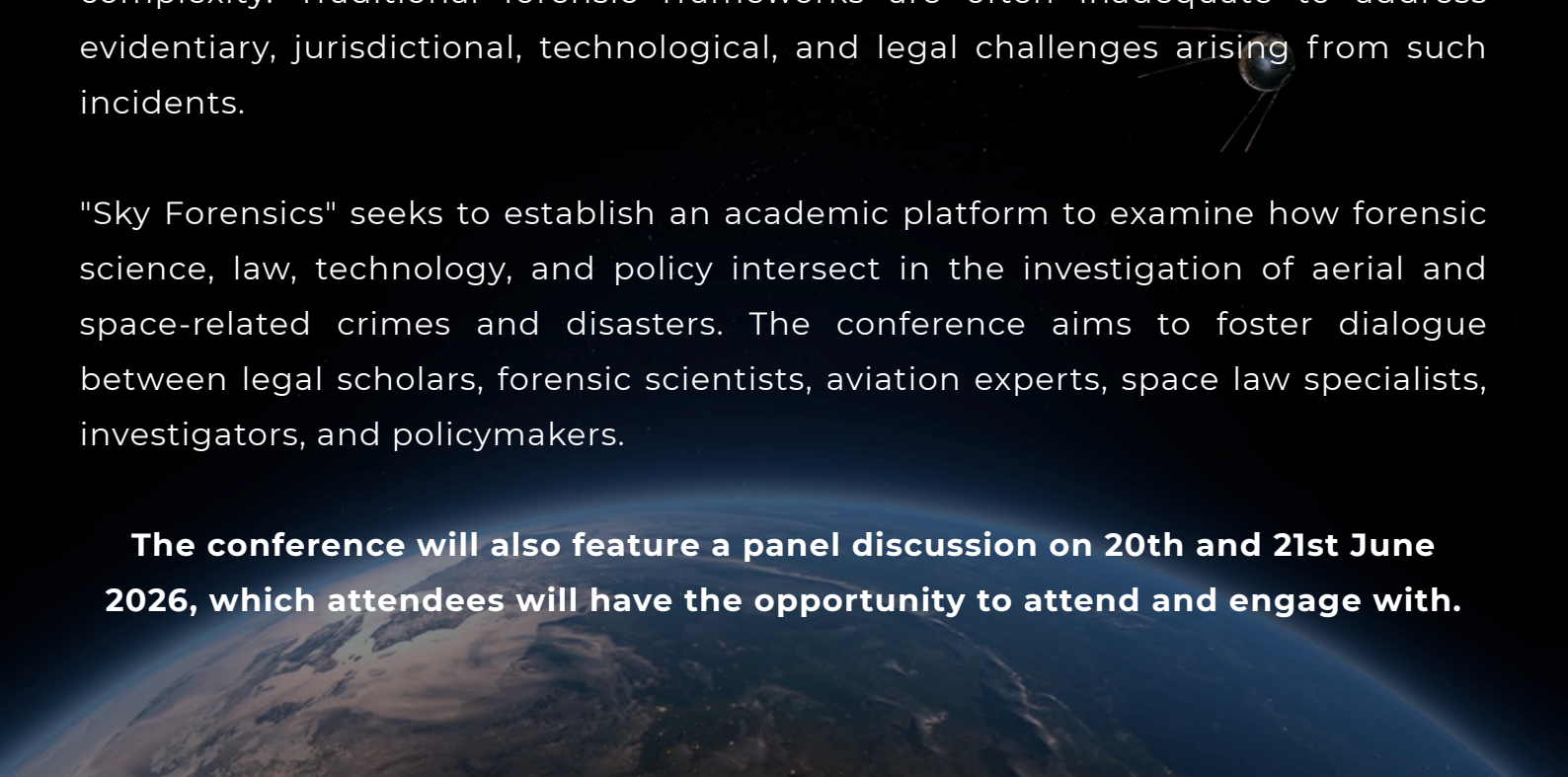
The Centre for Research in Criminal Justice (CRCJ) at MNLU Mumbai is dedicated to advancing the study and practice of criminal justice. It addresses issues such as criminal law, criminology, penology, and the rights of the accused and victims. The CRCJ conducts extensive research, organizes seminars and workshops, and collaborates with national and international institutions to tackle contemporary challenges in criminal justice. Additionally, CRCJ offers a specialised postgraduate diploma in Crime Investigation, Medical Jurisprudence & Forensic Science and hosts events to encourage dialogue and critical examination of pressing legal issues. Through its comprehensive activities, CRCJ contributes to the improvement of criminal justice policies and practices in India.

Background of the Conference and Panel Discussion

With the rapid expansion of civil aviation, space exploration, satellite technologies, drones, and commercial space travel, incidents involving crimes, accidents, and catastrophic failures in air and space domains have significantly increased in complexity. Traditional forensic frameworks are often inadequate to address evidentiary, jurisdictional, technological, and legal challenges arising from such incidents.

"Sky Forensics" seeks to establish an academic platform to examine how forensic science, law, technology, and policy intersect in the investigation of aerial and space-related crimes and disasters. The conference aims to foster dialogue between legal scholars, forensic scientists, aviation experts, space law specialists, investigators, and policymakers.

The conference will also feature a panel discussion on 20th and 21st June 2026, which attendees will have the opportunity to attend and engage with.



Call for Papers

The Conference invites well-researched original papers amongst professionals, academicians, practitioners, research scholars, administrators, students, social activists, and the representatives of governmental and non-governmental organizations for presentation on the following theme and its sub-themes:

Forensic Investigation of Crimes and Catastrophes in Air and Space

Space	Aviation	Drones
<ul style="list-style-type: none">• Space accidents, satellite failures, space debris and liability regimes• Role of international conventions (Chicago Convention, Outer Space Treaty, etc.)• Use of AI in detection of outer space mishaps• Break-Up Events in Orbit: Forensic Reconstruction• Launch Failure Investigations: Technical and Legal Aspects• Environmental Forensics in Outer Space• Establishing Space Forensics as a Discipline for the world• Contractual Disputes and Space Forensic Audits	<ul style="list-style-type: none">• Forensics of aircraft sabotage and terrorism• Aviation accident investigation and forensic reconstruction• Human factors, cockpit voice recorders, and digital evidence• Wreckage Examination and Reconstruction Techniques• Mid-Air Collision Forensics• Runway Excursion and Overrun Investigations• Cyber Forensics in Aviation Accidents• Sustainable Aviation Fuels and New Forensic Challenges	<ul style="list-style-type: none">• Drone forensics and unmanned aerial vehicle (UAV) crimes• Crash-site examination and reconstruction of drone incidents• Spoofing, hijacking, and signal interference: forensic indicators• Chain of Custody Issues in Seized Drone Evidence• Use of Drones in Smuggling and Border Crimes: Forensic Challenges• Policymaking on cross-border drones• Satellite and ADS-B Data in Aviation Investigations

Call for Participation

Participation is open to:

- Academicians and Researchers
- Forensic Science Professionals
- Aviation and Aerospace Experts
- Legal practitioners and Judges
- Investigating Officers and Regulators
- Research scholars and students

Guidelines for Submissions

The abstract should not exceed 350 words and must indicate the theme of the proposed research with relevant keywords. It must be accompanied by a cover page, which should include:

- Sub-theme of the paper
- Title of the Paper
- Name of the author(s) along with current designation & institutional affiliation, if any
- E-mail address
- Postal address and Contact Number
- Co-authorship is allowed. (Maximum two authors.) Note: **In case of co-authorship, either of the authors should submit the abstract through the google form given below.**
- Kindly Note that the citations have to follow APA style. Selected papers shall be published in an edited book with ISBN and/or in a Special Edition of MNLUM Journal

Important Dates

- Abstract submission: **20th April 2026.**
- Communication of Acceptance of abstract: **30th April 2026.**
- Deadline for payment of registration fees for selected papers: **8th May 2026**
- Deadline for full paper submission: **8th June 2026**
- Dates of Conference: **20th & 21st June 2026**

Registration Fees

Occupation	Single Author
For Academicians/Industry Experts/Professionals	INR 2500
For Students	INR 2000
For Ph.D. Research Scholars	INR 2500
For International Participants	USD 350
For Attendees	INR 500

Note:

1. Physical attendance is compulsory for Attendees.
2. Co-authors from respective categories should register separately.

Illustration:

If a Professional co-authors a work with a Student, the Professional shall be required to pay INR 2,500, while the Student shall pay INR 2,000.

Registration and Payment Details

Google form for Registration:	https://docs.google.com/forms/d/e/1FAIpQLSfvpHCL2brRQF5V_GH0MX3G2OK_bLd7SQtvnbr3IBLtYkL1Zw/viewform
Google form for Abstract Submission:	https://docs.google.com/forms/d/e/1FAIpQLScXxaD_8Xyrh0hpu_hWoMPZjc1q-yKSJuqiDCpbQtvy825M0Q/viewform
Payment for Registration Fees and Participation Fees:	https://payments.cashfree.com/forms/SkyForensicsConference

Patrons-in-Chief



Prof. (Dr.) Dilip Ukey
Vice-Chancellor,
Maharashtra National Law University
Mumbai



Dr. J.M. Vyas
Vice-Chancellor,
National Forensic Sciences
University

Patrons



Prof. (Dr.) Purvi Pokhariyal
Campus Director NFSU (Delhi Campus) &
Dean, School of Law, Forensic Justice and
Policy Studies, NFSU, Gandhinagar



Prof. (Dr.) Prakash Chaudhary
Registrar,
Maharashtra National Law University
Mumbai

Organising committee



Prof. (Dr.) Amol Deo Chavhan
Dean Of Academics & Director IQAC,
Maharashtra National Law University
Mumbai



Dr. Pratapsinh B. Salunke
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CONVENER
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Director CRCJ,
Maharashtra National Law University Mumbai



Ms. Esha Ukey
Research Assistant,
Maharashtra National Law
University Mumbai

Coordinators

Pranav Talke

Arnav Sinha

Tanya Sara George

Venue

Maharashtra National Law University Mumbai

2nd and 6th Floor, MTNL Building, Technology St, Hiranandani Gardens,
Sainath Nagar, Powai, Mumbai, Maharashtra 400076

Note

Since this is a Hybrid Conference, online presentation details will be shared with the registered participants in due course of time.

Contact us

For any query reach out to: crcj@mnlumumbai.edu.in.

Or

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